

कार्यालय : जिला एवं सत्र न्यायाधीश विदिशा म0प्र0.

// विविध आदेश //

क्रमांक-226 / विविध / 2020

विदिशा दिनांक 27.06.2020

माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर के द्वारा जारी पूर्व पत्र क्रं सी/1455, ए/1382, ए/1377, ए/1214, क्यू-5, क्यू-13, बी/1880, ए/911, डी/1985 ए/930 क्रमशः दिनांकित 04.05.2020, 05.05.2020, 06.05.2020, 11.05.2020, 17.05.2020, 30.05.2020, 05.06.2020, 12.06.2020, 19.06.2020 और इस कार्यालय के पत्र क्रं 717, 787, 825, 901, 949 एवं 208, 2042 दिनांकित 04.05.2020, 18.05.2020, 27.05.2020, 31.05.2020, 06.06.2020 एवं 19.06.2020 के ज्ञापन, परिपत्रों और आदेशों के अनुपालन में, माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर के द्वारा महामारी कोविड-19/नोवेल कोरोना वायरस के संक्रमण से बचाव के लिये जारी परिपत्र क्रं डी/2377, दिनांक 27.06.2020 में अधीनस्थ न्यायालय के कार्य प्रारंभ दिनांक 04.05.2020 के अनुसार किये जाने वाली कार्यवाहियों की अवधि को 04.07.2020 तक बढ़ाया गया है। इसलिये पूर्व में जारी उपरोक्त परिपत्रों एवं आदेशों के अनुक्रम में दिनांक 04.07.2020 तक न्यायालयों में की जाने वाली कार्यवाहियों में वृद्धि की जाती है।

उपरोक्त अवधि में माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर एवं इस न्यायिक जिला स्थापना विदिशा के संदर्भित कार्यालयीन पत्रों, परिपत्रों एवं आदेशों के द्वारा न्यायालयीन कार्य निष्पादन हेतु विस्तृत निर्देश पूर्व में पारित किये चुके हैं, जिनका अनिवार्य रूप से पालन करते हुये, अत्यावश्यक प्रकृति के कार्य करेंगे।

समस्त न्यायिक अधिकारियों और तृतीय एवं चतुर्थश्रेणी कर्मचारियों को यह भी निर्देशित किया जाता है कि वे उपरोक्त दिवसों में अपने-अपने मुख्यालय पर उपस्थित रहेंगे और माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर, केंद्र एवं राज्य शासन और इस कार्यालय द्वारा समय-समय पर जारी समस्त आदेशों एवं परिपत्रों का कड़ाई से पालन करना सुनिश्चित करेंगे।

संलग्न- संदर्भित सर्कुलर्स एवं परिपत्र क्रं डी/2377, दि. 27.06.2020

जिला एवं सत्र न्यायाधीश
विदिशा (म.प्र.)

पृष्ठांक- 1036, 2100 / विविध / 2020
प्रतिलिपि-

विदिशा, दिनांक 19.06.2020
27

01. माननीय रजिस्ट्रार जनरल महोदय, उच्च न्यायालय मध्यप्रदेश जबलपुर की ओर सादर सूचनार्थ।
02. विशेष न्यायाधीश, एट्रोसिटीज/एससी/एसटी एक्ट, विदिशा,
03. प्रधान न्यायाधीश, कुटुंब न्यायाधीश, विदिशा
04. समस्त न्यायाधीशगण- जिला स्थापना विदिशा, जिला विदिशा
05. समस्त प्रभारी अधिकारी नजारत अनुभाग विदिशा/गंजबासौदा/सिरोंज/कुरवाई एवं लटेरी
06. प्रशासनिक अधिकारी/उप प्रशासनिक अधिकारी/सिस्टम ऑफीसर
07. समस्त तृतीय एवं चतुर्थश्रेणी कर्मचारियों की ओर सूचनार्थ, पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
08. अध्यक्ष, अभिभाषक संघ- विदिशा/गंजबासौदा/सिरोंज/कुरवाई एवं लटेरी की ओर सूचनार्थ एवं पालनार्थ।
09. विशेष लोक अभियोजक/लोक अभियोजक एवं समस्त अपर लोक अभियोजक, जिला लोक अभियोजन कार्यालय-जिला विदिशा
10. कलेक्टर एवं जिला मजिस्ट्रेट विदिशा,
11. पुलिस अधीक्षक, विदिशा,
12. जेल अधीक्षक जिला जेल एवं उपजेल गंजबासौदा/लटेरी,
13. कार्यालय जनसंपर्क अधिकारी विदिशा,
14. प्रिंट मीडिया प्रभारी, विदिशा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिला एवं सत्र न्यायाधीश
विदिशा

1159
27-06-20

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

No..D/2377

Jabalpur, dated 27.June, 2020

Sub: Extension of operation of Circular No. Q-5 dated 25.03.2020, Q/12 dated 04.05.2020, C/1455 dated 19th June, 2020 & other circulars and clarifications issued in this regard.


Ref: Circular No. Q/12 dated 04.05.2020 issued by the High Court of Madhya Pradesh, Jabalpur (copy enclosed).

Earlier in pursuance to the public declaration by Hon'ble The Prime Minister of India on 24th March 2020, the lock down started and from time to time, it was extended. In this regard, previously the Circular No. Q-5 dated 25.03.2020 was issued and only urgent work in subordinate courts was started thereafter through various orders, circulars, clarifications restricted functioning of the High Court and its Registry as well as of the Subordinate Courts was started from 4th May, 2020 and that is continuing till 27th June, 2020.

To avoid any possibility of spreading Corona cases in or all surrounding areas of court campus/residence of Judicial Officers, Hon'ble the Chief Justice has been pleased to direct as under:-

- (i) The limited functioning as per Circular no. Q-12 dated 4th May, 2020 of the High Court as well as Subordinate Courts will continue from 29th June, 2020 till 4th July, 2020.
- (ii) The District Court Bhopal and Ujjain will start limited functioning as per circular dated Q/12, dated 4th May, 2020, Circular no. A/1214 dated 5th June, 2020 and other circulars issued from time to time.
- (iii) In the District Court Indore only urgent matters will be heard.

By Order of Hon'ble The Chief Justice,


(Rajendra Kumar Vani)
Registrar General

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

No. Q-12

Jabalpur, Dated 04th May, 2020

Sub.: COVID-19 - Nation wide lock down - further directions of Hon'ble the Chief Justice.

Ref.: Order No.Q5 dated 25-03-2020 issued by the High Court of Madhya Pradesh, Jabalpur.

In the reference circular, after clause- 4 and before clause- 5 following shall be added that will be applicable to all the Subordinate Courts (except District Indore, Bhopal & Ujjain) from 04/05/2020 until further orders:

- 4.1 Including urgent cases, those cases shall also be taken for hearing which are at the stage of disposal, order, final hearing, remands & bails, criminal revisions, civil appeals etc. which can be decided only by hearing of Advocates of both the parties without taking any oral evidence by the Presiding Officer of the concerned Court. Presiding Officers are also directed to request to the Learned Advocates to file the written arguments.**
- 4.2 The requirements of court staff shall be arranged in such a manner that no rush should be in the court premises but at the same time no work should suffer due to shortage of staff, for this purpose employees may be called in shift and if possible only 1/3 or 1/4 staff may be called on each working day, except officers/employees residing in Containment Zones/Hotspots, with further instructions that the remaining staff will remain available at his residence during the office hours and if required be called at any time, no one shall leave his residence for non-official purpose without permission of the concerned Presiding Officer.**



The District Judges shall ensure that at every place where Advocates and public is entering in Court premises the protocol of wearing mask, sanitization and social distancing shall be strictly followed and for this purpose circles with minimum one meter distance be made. The Guidelines issued by High Court for conducting hearing through Video Conferencing and other Guidelines issued by High Court, Central & State Government to combat with outspreading of Coronavirus (Covid-19) shall be followed in letter & spirit. The Clause- 22 of VC Guidelines dated 20/04/2020 will be read in consonance with these amendments.

The progress report by all District & Sessions Judges shall be sent to the Registry every week i.e. up to every Sunday morning for weekly review.

BY ORDERS OF HON'BLE
THE CHIEF JUSTICE


(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL